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**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

LIBRARY

O.A/350/1423/2017

Date of Order: 24.02.2021

**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member**

1. Sm. Sandhya Ghosh, wife of Late Bhagabat Ghosh, of Satashi High School, Post Office GIP Colony, Police Station Jagacha, District Howrah, Pin 711112.
2. Sri Bholanath Ghosh, son of Late Bhagabat Ghosh, of Satashi High School, Post Office GIP Colony, Police Station Jagacha, District Howrah, Pin 711112.



--Applicant

--vs--

1. the union of India, service through the Secretary, Ministry of Culture, Shastri Bhawan, C Wing, Dr. Rajendra Prasad Road, New Delhi, Pin code – 110001.
2. The Secretary, Union of India, Ministry of Culture, Shastri Bhawan, C Wing, Dr. Rajendra Prasad Road, New Delhi, Pin code – 110001.
3. The Director General, National Library, Government of India, Belvedere, Kolkata – 700027.
4. The Committee on Compassionate Appointment, National Library, Government of India, represented through the Director General, National Library, Government Belvedere, Kolkata 700027.
5. The Administrative Officer, National Library, Government of India, Belvedere, Kolkata 700027.
6. Sm. Sujit Nandi, son of Late Narayan Kumar Nandi, 208, Sodepur 1st lane, Pin 700082.
7. Sm. Sikha Das, wife of Late Kartick Chandra Das, of 348, Kalighat Road, Kolkata 700026.

--Respondents

For The Applicant(s): Mr. S. Roy Chowdhury, counsel

For The Respondent(s): Ms. P. Goswami, counsel

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. At hearing, Ld. counsel for the respondents brings to our notice a communication from the National Library, which shows that during the period from 01.01.2020 till 11.11.2020, 13 new vacancies have occurred under DR quota in Group 'C' Posts, out of which 3 posts are earmarked for compassionate appointment against which the applicant may be considered. Legal opinion of the ld. counsel for the respondents was also sought for, as evident from the communication, and she has no objection if the case of the applicant is considered.

3. Ld. counsel for the applicant submits that in course of consideration, respondents should look into the list annexed at Annexure A-7 to the O.A.

4. Accordingly, with the consent of both parties, we dispose of the O.A with a direction upon the authorities to act in accordance with law and consider the case of the applicant against available vacancies and pass appropriate order within a period of 3 months.

While considering the matter, respondents shall look into Annexure A-7 while issuing their orders.

5. The O.A stands disposed of. No costs.


(Nandita Chatterjee)
Member (A)


(Bidisha Banerjee)
Member (J)

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